

**Shri P. C. Bose:** There is also alluvial sand there.

**Shri K. D. Malaviya:** If you permit me to explain, I have tried to state on previous occasions that theoretically it is possible to extract some gold from the sands of Suvarnarekha or any other Himalayan river, but it has now been established that there is no river which will give us a commercial quantity of gold. Therefore, it is, not worth doing.

**Shri V. P. Nayar:** In what state does gold occur in this region, whether in the form of quartz or in the form of pyrites?

**Shri K. D. Malaviya:** I am not aware of it.

**श्री भक्त बर्मान :** क्या गवर्नमेंट के ध्यान में यह बात आई है कि उत्तर प्रदेश सरकार के जिम्नोलॉजिकल विभाग ने इस सम्बन्ध में कोई अच्छी सम्मति दी है और क्या इस सम्बन्ध में उन से भी परामर्श और सहयोग लिया जायेगा ?

**श्री के० रे० मासबीय :** जो हमारी राय की वह तो मैं ने बतला ही दी ।

**उपाध्यक्ष महोदय :** जब कुछ करने का इरादा ही नहीं है तो राय क्यों लेनी है ।

**Shri Ansar Harvani:** Has the Government of Uttar Pradesh approached the Government of India for further assistance for prospecting and mining in Almora Hills?

**Mr. Deputy-Speaker:** That is quite a different question.

#### Life Insurance Corporation

\*489. **Shri Radha Raman:** Will the Minister of Finance be pleased to refer to his statement on the 24th May, 1957 and state the steps taken so far to modify the structure of Life Insurance Corporation?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Government has been watching the performance of the Life Insurance Corporation with a

view to assessing the adequacy of its structure to fulfil the tasks ahead of it. No decisions have yet been taken.

**Shri Radha Raman:** May I know whether the working of the Corporation is being reviewed or will be reviewed shortly in the light of experience that has been gained, with a view to make certain changes that may be necessary?

**The Minister of Finance (Shri T. T. Krishnamachari):** I think the hon. Member has in mind the statement I made in the House during the last session regarding the need for reviewing the administrative structure of this Corporation. I have been looking into this matter. I find that some amendment of the Act will be necessary if I am to undertake a radical revision in the administrative structure. I do not think the time is yet ripe for coming before the House with an amendment. But we are trying to do what we can without undertaking an amendment of the Act to rationalise the administrative structure to the extent that is possible. The hon. Member will also know that we have before us what is called the Lal Committee's Report. The implementation of that Report is now under way. The whole matter will have to be considered in relation to the implementation of that Report and the consequences that will arise therefrom, before we could place any proposal before the House for reorganisation of the administrative structure of the Corporation.

**Shri S. M. Banerjee:** May I know whether a Committee called Lal Committee was appointed to investigate the causes of alleged favouritism and nepotism in the Corporation, and if so, whether the Committee has submitted its Report, and action thereon has been taken?

**Shri T. T. Krishnamachari:** I did mention just now that the question of implementation of the recommendations of the Lal Committee would also necessitate certain changes in the administrative structure.

**Shri Biren Roy:** Have proposals come from the different zones that Zonal Investment Committees be formed in the five zones instead of there being one Investment Committee?

**Shri T. T. Krishnamachari:** I do not remember having seen any specific proposal of that kind. But I believe Government had some intention of having advisory committees in various places in order to advise the Life Insurance Corporation or any other body which deals with investments in regard to investment in any particular area. But that is a matter which would have to be taken up when the appropriate Bill is taken up for consideration by the House.

**Shri Radha Raman:** Is it a fact that the recommendations of the Lal Committee are not found to be fully satisfactory by Government and there is a move to make another effort to go into that question?

**Shri T. T. Krishnamachari:** I do not think the Government come into the picture at all. Government have no basis on which they could pass any judgment on the recommendations of the Lal Committee. The question of the adequacy of the recommendations or otherwise has got to be decided by the Corporation and its board of directors. I do feel that they will give due consideration to it. As a matter of fact, in the case of a report of this nature, it cannot be easily brushed aside. If any changes are made—and I hope the changes will be few—they will have to give explanation for every change so made. Government would not come into the picture at all.

**Shri C. E. Pattabhi Raman:** May I know if Government are aware of a lacuna in the enactment as it now stands affecting employees and agents of the Insurance Corporation—their heirs—have to prove for the commission due to them as well as the salary and provident fund? Do Government consider extension of the government servants' rules to these agents and employees of the Corporation?

**Mr. Deputy-Speaker:** Would it be relevant here to modify the structure of the Insurance Corporation?

**Shri T. T. Krishnamachari:** So far as I am concerned, it is a suggestion for action. But in any event, if the suggestion is put in the form of a letter or note to me, I shall have the matter examined.

**Shri R. Ramanathan Chettiar:** Are all parts of India represented on the board of directors of the Corporation?

**Shri T. T. Krishnamachari:** I would not hazard an opinion until I have before me the composition of the board, but presumably as many areas in India as could possibly be fitted into the board are perhaps represented there.

**Shri Dasappa:** In view of the fact that one of the objectives was to mobilise savings and secure capital formation, has the Corporation succeeded any better in this respect than its predecessors?

**Shri T. T. Krishnamachari:** It takes me farther away from the basis of the question. I think the Interim Report of the Life Insurance Corporation is to be taken up for consideration some time. May I, in all humility, suggest to the hon. Member that that would be the appropriate time for him to raise a question of this nature.

**Shri Tangamani rose—**

**Mr. Deputy-Speaker:** The hon. Member should not attempt to ask supplementaries to every question.

**Shri Tangamani:** It is a very important question.

**Mr. Deputy-Speaker:** The next question may be more important.

#### Relatives of the Rulers

\*490. **Shri Panigrahi:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India have been informed to the effect that all allowances payable to relatives of the rulers have been annulled